

**Government of National Capital Territory of Delhi**  
(Department of Law, Justice & Legislative Affairs)  
8<sup>th</sup> Level, C-Wing, Delhi Secretariat, I.P.Estate, New Delhi.

No.F.14(32)/LA-2001/

Dated 3 November, 2001

To

The Addl. Secretary (GAD/Co-ordination.)  
Government of NCT of Delhi,  
2<sup>nd</sup> Level, A-Wing,  
Delhi Secretariat, I.P.Estate,  
New Delhi-110 002.

Sub: Gazette Notification of the Delhi Sales Tax (Amendment) Act, 2001  
(Delhi Act No. 11 of 2001)

Sir,

I am directed to forward herewith two copies of the above notification (English and Hindi version) for publishing in the Delhi Gazette (Part-IV) Extra-ordinary today itself. It is requested that at least 10 copies of the same may be sent to this department as soon as it is received from the press.

Yours faithfully,

(S.R.Maheshwari)  
Under Secretary (Law & Judicial)

Encl: As above

No.F.14(32)/LA-2001/ 915

Dated 3 November, 2001

Copy forwarded for information & necessary action to :-

1. The Secretary to L.G., Raj Niwas, Delhi.
2. The Secretary to Finance Minister, Delhi Secretariat, New Delhi.
3. The Pr.Secretary (Finance), Delhi Secretariat, New Delhi.
4. Secretary to Chief Minister, Delhi Secretariat, New Delhi.
5. O.S.D. to C.M., Delhi Secretariat, New Delhi.
6. P.S. to Chief Secretary, Delhi Secretariat, New Delhi.
7. Secretary (Legislative Assembly), Old Secretariat, Delhi.
8. Commissioner (Sales Tax), Bikri Kar Bhawan, Delhi.
9. Library-in-charge (Vidhan Sabha), Old Secretariat, Delhi.
10. Sh.N.G.Goswami, Legislative Counsel, Law Department, Delhi Secretariat, New Delhi.
11. P.S. to Secretary (Law, Justice & L.A.), Delhi Secretariat, Delhi.

(S.R.Maheshwari)  
Under Secretary (Law & Judicial)

**S. R. MAHESHWARI**  
Under Secretary (L.&J.)  
Govt. of Delhi  
(Law & Judl. Deptt.)  
Delhi, Sachivalaya,  
New Delhi.

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(To be published in Part IV of Delhi Gazette , Extraordinary ).

Government of National Capital Territory of Delhi  
(Department of Law, Justice & Legislative Affairs)  
C-Wing, 8<sup>th</sup> Level, Delhi Secretariat, I.P. Estate, New Delhi-110002.

No. F.14 (32)/LA-2001/ 915

Dated the 3<sup>rd</sup> Nov. 2001.

The following Act of Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 2<sup>nd</sup> Nov., 2001 and is hereby published for general information :-

**THE DELHI SALES TAX (AMENDMENT) ACT, 2001**

(Delhi Act No. 11 of 2001).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 27<sup>th</sup> September, 2001).

AN

ACT

further to amend the Delhi Sales Tax Act, 1975 (43 OF 1975)

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows:-

Short title, extent and Commencement.

1. (1) This Act may be called the Delhi Sales Tax (Amendment) Act, 2001.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall be deemed to have come into force on the twenty seventh day of August, 2001.

Amendment of section 23.

2. In the Delhi Sales Tax Act, 1975 (43 of 1975), in section 23, in sub-section (7), in the first proviso thereunder, after the words "two and a half years" occurring at the end thereof, the words and figures "and no assessments of the year 1999-2000 under the provisions of the said sub-sections shall be made after the expiry of one year and nine months:" shall be inserted.



Repeal and savings.

3. (1) The Delhi Sales Tax (Amendment) Ordinance, 2001 (2 of 2001) is hereby repealed.

(2) Notwithstanding such, repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

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(S.R. Maheshwari)  
Under Secretary (Law & Judicial)

S. R. MAHESHWARI  
Under Secretary (L.&J.)  
Govt. of Delhi.  
(Law & Judl. Deptt.)  
Delhi. Sachivalaya,  
New Delhi.

॥ दिल्ली राजपत्र साधारण भाग-4 में प्रकाशनार्थ ॥  
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,  
॥विधि, न्याय एवं विधायी कार्य विभाग॥,  
8वां तल, "सी" छठ, दिल्ली सचिवालय, नई दिल्ली-110002

संख्या: फा. 14/32/विधायी कार्य/2001/915 दिनांक 3 नवम्बर, 2001

भारत के राष्ट्रपति की दिनांक 2-11-2001 को मिली अनुमति के पश्चात्  
निम्न अधिनियम को जन साधारण के सूचनार्थ प्रकाशित किया जाता है :-

दिल्ली बिक्री कर (संशोधन) अधिनियम, 2001

॥दिल्ली अधिनियम संख्या: 11 वर्ष, 2001॥

॥राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा द्वारा दिनांक 27 सितम्बर, 2001 को  
यथा पारित ॥-

एक  
अधिनियम

दिल्ली बिक्री कर अधिनियम 1975 (1975 का 43) में और संशोधन करने  
के लिए

इसे भारतीय गणतंत्र के बावनवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की  
विधानसभा द्वारा निम्नानुसार अधिनियमित किया जाएगा ।

संक्षिप्त शीर्षक, विस्तार तथा प्रारम्भ । 1. (1) इस अधिनियम को दिल्ली बिक्री  
कर ( संशोधन) अधिनियम, 2001 कहा  
जाएगा ।

(2) यह समस्त राष्ट्रीय राजधानी क्षेत्र  
दिल्ली में विस्तारित होता है ।

(3) यह 27 अगस्त, 2001 से लागू  
समझा जाएगा ।

धारा 23 का संशोधन ।

2. दिल्ली बिक्री कर अधिनियम,  
1975 (1975 का 43) की धारा 23 की  
उप-धारा (7) के प्रथम परन्तुक के  
नीचे, उसके अंत में आने वाले शब्द "  
ढाई वर्ष" शब्दों के पश्चात् "तथा एक  
वर्ष और नौ महीनों की समाप्ति के  
पश्चात् उक्त उप-धाराओं के उपबंधों के  
अधीन व 1999-2000 का कर निर्धारण  
नहीं किया जाएगा" शब्द और अंक  
सन्निविष्ट किए जाएंगे ।

निरसन एवं बचाव ।

3. (1.) दिल्ली बिक्री कर ( संशोधन )  
अध्यादेश, 2001 (2001 का 2) को  
एतद्वारा निरस्त किया जाता है ।

(2) इस निरसन के बावजूद उक्त अध्यादेश द्वारा यथासंशोधित मूल अधिनियम के अधीन कोई कार्य या की गई कार्यवाही का किसी बात के अन्यथा होते हुए इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के अधीन की गयी कार्यवाही समझा जाएगा।

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॥एस०आर०महेश्वरी॥  
अवर सचिव ॥विधि एवं न्याय॥  
एस० आर० महेश्वरी  
अवर सचिव (विधि एवं न्याय)  
दिल्ली सरकार  
(विधि एवं न्याय विभाग)  
दिल्ली